

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.2 – IA 683 of 2022  
Item No.3 – IA 684 of 2022  
Item No.4 – IA 688 of 2022  
In  
CP(IB) 430 of 2018

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Larsen & Toubro Limited  
V/s  
Dhorajia Engineering Company Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 22/08/2022**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Kiran Shah, FCA

**ORDER**

**IA 683 of 2022**

Application is filed by Liquidator seeking extension of the liquidation period by further one year, which expired on 09.08.2022. Learned FCA Mr. Kiran Shah for the Liquidator states that some machinery is yet to be disposed of and one refund is to be received from the Income Tax Department for which the Liquidator is continuously following up. One avoidance application is also pending, hence, seeking further extension. Learned FCA Mr. Shah undertakes to file details of the correspondence with the Income Tax Department for following up for refund amount. He is directed to lodge appropriate complaint on the portal of Income Tax Department and follow up expeditiously. We allow the application and extend the period by further six months from the expiry i.e from 10.08.2022. Application is allowed and disposed of.

**IA 684 of 2022**

Application is filed by Liquidator u/s 66 of the IBC, 2016, 2016. Issue notice to Respondent no.1 & 2.

**IA 688 of 2022**

Application is filed by liquidator u/s 43(1) of the IBC. Issue notice to Respondent no.1 & 2.

List both applications on 16.09.2022.

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**